

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE**

**MISC. APPLICATION. NO. 19 OF 2024
IN
ORIGINAL APPLICATION NO. 65 OF 2015**

Nagri Hakka Sangharsh Samiti & ors. ...Applicant

V/s.

Mira Bhayander Municipal Corporation & ors. ...Respondents

AFFIDAVIT IN REPLY
ON BEHALF OF THE RESPONDENT NOS.4.

I, Sushila Dhondiram Pawar, Age 46, years,
Occupation:- Government Service, presently working as Deputy
Secretary, Urban Development Department, Government of
Maharashtra, Mantralaya, Mumbai-400 032, do hereby submit
on solemn affirmation as under :-

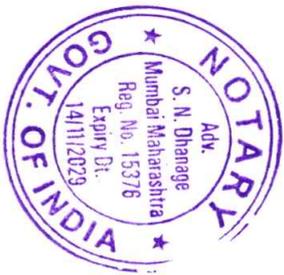
1. I say that I have gone through the contents of the Misc.
Application No. 19 Of 2024 (WZ) (Earlier Original Application
No. 205 Of 2024 (WZ)) and the available record, from Mira



Bhayander Municipal Corporation I am able to deal with the contents thereof on oath:

2. I say and submit that, the present application inter alia prays for closure of Solid Waste disposal site Uttan-Pali so also for clearance of legacy waste of the aforesaid site. It is humbly submitted that the State of Maharashtra has been one of the most prominent State in the compliance of the Solid Waste Management Rules, 2016. Under this Rules, 2016 provisions have been made for Collection, Segregation and Scientific Management of Waste, Bio-Remediation of legacy dump sites under the Swacch Bharat Mission (Urban) 1.0 and 2.0, So far, Rs. 43.61 Crores fund allotted to Mira Bhayander Municipal Corporation for compile with provisions of the Solid Waste Management Rules, 2016.

3. I say and submit that, for Mira Bhayander Municipal Corporation plans for Solid Waste Management, Scientific Processing of Waste, Recycle and Reuse of Sewerage, Construction of Sewage Treatment Plant and interception and diversion network for Sewage has been approved under Swacch Bharat Mission (Urban) (SBM), AMRUT as well as, Nagrotthan Scheme. For this purpose State Government has allotted Rs. 43.61 Crores under SBM, Rs. 514.77 Crores under AMRUT and Nagrotthan Schemes. Thus, the total fund provided by the State

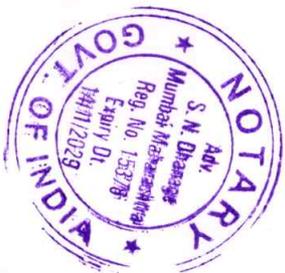


Government to the Mira Bhayandar Municipal Corporation is Rs 558.38 crore.

4. On the basis of available record from Mira Bhayander Municipal Corporation I say and submit that, Corporation started the tender procedure to develop MSW processing facility at village Uttan-Pali. I hereby furnish the details of steps taken by Respondent No. 1, Corporation for setting up MSW processing system as per key parameters as under,

5. I say that the Respondent No. 1, Corporation is doing door to door collection of segregated solid waste from all household including slums and commercial, institutional and other non-residential premises lying within 6 Ward Committees of the Corporation. The transportation of waste is done in covered vehicles for the collection of different fractions of waste to processing or disposal facilities. The Corporation is using GPS in collection and transportation vehicles of the Corporation. I say that all public and commercial areas are having twice daily sweeping, including night sweeping and residential area having daily sweeping.

6. I say that, Corporation constructed centralised Municipal solid waste processing system at Village Uttan-Pali. The said project is functional since June-July, 2019. Corporation has also issued work order for installation of 50 cubic meter. Advance RO



membrane system for leachate effluent recycled and treatment of landfill rejects which is valid up to 25.07.2026. Through this system 2500 litre leachate is being treated daily.

7. I say that, for scientific disposal of inert Corporation has completed almost 80% work of sanitary landfill and very soon in the month of June-2025, the operation of said work is likely to be commenced. The Corporation has also issued work order for treating 8 TPD solid waste by plasma magnetic technology. I say that, Corporation has also deputed hire employees in three shifts at Village Uttan-Pali site for mitigation of any fire complaints and also spring of Renerzyme mixture is being done regularly to minimize fire out break.

8. I say that, Corporation has also worked for decentralisation for solid waste disposal and is in process of issuing 100 TPD solarised mechanical compost plant at different places in Corporation limits. I further say that, the Corporation has also proposed 5 more sites reserving for the public utility purpose in the Development Plan of the Corporation which will be used for the MSW processing and disposal facilities. I also submit that, under the scheme "महानगरपालिका क्षेत्रात मुलभूत सोई सुविधांचा विकासासाठी विशेष तरतूद" the State Government has given fund to Corporation. The Corporation has also ordered 22 Togo vehicles with capacity of 2 tones each for collection of wet



waste and decentralised processing of waste in the vehicles itself to produce compost.

9. I say that, above mentioned all efforts manifestly show that the Respondent Corporation are setting up smaller waste processing facilities across Mira-Bhayander to lessen down the pressure on the processing project situated at Village Uttan-Pali. I say that the abovementioned different measures taken by the Corporations shows that the Corporation is putting all their efforts to ensure that solid waste is processed and treated in the manner provided for in the Rules.

10. I say and submit that, out of total allotted land i.e. 31.02 Hectare at Village Uttan-Pali, Corporation is using only certain portion of land for running MSW processing projects, approximately an area of 7 hectare (70787.0 sq.mtr) land is still open and not being used by the Corporation. I say that land at Village Uttan - Pali has been assessed by all expert agencies and has been found to be suitable for Solid Waste Management. I say that due to continuous resistance of local residents to setup of MSW facility at Village Uttan, the Corporation got ready to set up another MSW facility at Sakwar Village in Vasai. However, there also the Corporation had to face the opposition for use of the said land for Solid Waste Management. I say that major reason for inability to construct a proper Solid Waste



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Management Project at site is illegal obstruction by local citizens. In this way, citizens repeated opposition to the Solid Waste Project at their door. Is it expected that the Municipal Corporation keep on shifting the site of solid waste project. I say that since decades there is rapid increase in the population of the Corporation, causing significant increase in generation of MSW and putting immense strain on the available resources and infrastructure. I submit that as the Corporation not having any alternate land for solid waste disposal so Corporation be permitted to continue SWM facility at site of Village Uttan- Pali permanently.

11. I am filing this affidavit to bring on record steps taken by Urban Development Department, Government of Maharashtra and Municipal Corporation for scientific disposal of solid waste generated in the city.

Hence the affidavit.



Place :- Mumbai

Date :- 12 JUN 2025

(Sushila Dhondiram Pawar)
Deputy Secretary,
Urban Development Department, Mumbai
DEPONENT

VERIFICATION

I, Sushila Dhondiram Pawar, Age 46 Years, working as a Deputy Secretary, Urban Development Department, Mumbai do hereby state on solemn affirmation that whatever stated herein above is based upon the information derived from the official records, which I believe to be true and correct.

(Solemnly affirmed at Mumbai)

12 JUN 2025
This day of June, 2025)



Sushila Dhondiram Pawar

(Sushila Dhondiram Pawar)
Deputy Secretary,
Urban Development Department, Mumbai
DEPONENT

I know the Deponent,

Rashmikant P. Ingole

(Rashmikant P. Ingole)
Section Officer
Urban Development Department
Mantralaya, Mumbai.

BEFORE ME

Dhanage

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NOTED & REGISTERED
Page No. 165 Sr. No. 4621
Date 12 JUN 2025

